## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG- WP(C) No. 46/2020 EMG-CM Nos. 101 & 102/2020 (Through Video Conferencing)

Narinder Kumar Thappa and another

...Petitioner(s)

Through:- Mr. Ashok Sharma, Advocate (Through Video Call)

V/S

Union Territory of J&K and others

....Respondent(s)

Through:- Mr. F. A. Natnoo, AAG for Respondent Nos. 4 & 5. (Through Video Call)

Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE

## ORDER

## EMG-CM No. 102/2020

- 1. Learned counsel for the petitioners submitted that due to lockdown in the City because of Corona-virus, he had not been able to get the Court fees to be annexed with on this petition. He seeks some time to do the needful after the Court re-opens.
- 2. The application is allowed. The petitioners are permitted to submit Court fees in the Registry in terms of the Circular No. 16/GS dated 29.03.2020 issued by the High Court.
- 3. The application is disposed of, accordingly.

## EMG-WP(C) No. 46/2020

Notice to the respondent Nos. 4 and 5 only at this stage.

Mr. F. A. Natnoo, AAG accepts notice on behalf of the respondent Nos. 4 and 5.

List on 04.06.2020.

(RAJESH BINDAL) JUDGE

Jammu 03.06.2020 Vijay

